



অসম বাজপত্র
সত্যমেব জয়তে

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 59 Dispur, Monday, 28th February, 2011, 9th Phalguna, 1932 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th February, 2011

No. LGL. 57/2003/81. - The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT NO. IV OF 2011

(Received the assent of the Governor on 24th February, 2011)

**THE ASSAM LEGESLATIVE ASSEMBLY MEMBERS' SALARIES,
ALLOWANCES AND PENSIONS (AMENDMENT) ACT, 2011**

AN
ACT

further to amend the Assam Legislative Assembly Members' Salaries, Allowances and Pensions Act, 1958.

Preamble

Whereas it is expedient further to amend the Assam Legislative Assembly Members' Salaries, Allowances and Pensions Act, 1958, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XIV of
1958.

It is hereby enacted in the Sixty-second Year of the Republic of India, as follows:-

Short title and commencement

1.(1) This Act may be called the Assam Legislative Assembly Members' Salaries, Allowances and Pensions (Amendment) Act, 2011.

(2) It shall come into force at once.

Amendment of section 4.

2. In the principal Act, in section 4, for the existing sub-section (1), the following shall be substituted, namely:-

"(1) A daily allowance @ Rs. 1000/- shall be entitled while coming from Constituency/residence for attending Session/Meeting of Assembly Committee of which he/she is a member or for attending any meeting convened by Assam Legislative Assembly and a daily allowance at the same rate shall be entitled for going back to such place. But no D. A. is admissible during the period when the House is in Session or Committee meeting:

Provided that a daily allowance of one thousand rupees shall be entitled per day while on official tour and its halt within the State of Assam, and if the Members' attendance is required at any place outside the State in connection with such meeting, he/she shall be entitled to a Daily Allowance of one thousand five hundred rupees per day."

**Substitution
of section 6G**

3. In the principal Act, for the existing section 6G, the following shall be substituted, namely:-

“Family Pension

6G. Family pension to the widow/widower of the Member shall be fixed at 50% of the amount of pension that the Ex-Member is entitled to draw at the time of his/her death subject to a minimum of rupees three thousand per month. Also the holder of family pension shall be entitled to draw Medical Allowance at the rate of rupees eight thousand per month along with the family pension”.

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department, Dispur.